

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

26. IA 2328/2023 MA 3647/2019 IA 3115/2022 IA 1390/2023
In C.P. (IB)/532(MB)2018

CORAM:

SHRI ANIL RAJ CHELLAN
HON'BLE MEMBER (T)

SHRI KULDIP KUMAR KAREER
HON'BLE MEMBER (J)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 02.02.2024

NAME OF THE PARTIES: - MA 3647/2019 Mr. Anish Niranjn
Nanavaty .. Applicant
IA 3115/2022 Siddhivinayak Realties
Private Limited
V/s
Anish Niranjn Nanavaty
IA 1390/2023 Asset Reconstruction
Company Ltd
V/s
Siddhivinayak Realties Pvt. Ltd.
IN THE MATTER OF
Asset Reconstruction Company Ltd
V/s
V Hotels Ltd.

Section: Application under any other provisions- IBC 19(2) Sec 60(5)
Rule 11 of NCLT, 2016 U/s 7 of (IBC)

ORDER

MA.No.3647/2019, IA.No.3115/2022, IA.No.1390/2023: - Adv. Shriraj Khambete a/w Adv. Naman Jain appeared for the Resolution Professional through VC. Adv. D. V. Deokar i/b Parimal K Shroff appeared for the Applicant in IA.No.3115/2022 and Respondent No.1 in MA.No.3647/2019 and IA.No.1390/2023 through VC. List this matters on **02.04.2024**.

IA.No.2328/2023: - Counsel for the RP states at bar that despite direction given on 14.12.2023, reply on behalf of Respondent no. 1 to 17 has not been filed. A last and final opportunity is granted to the Respondents No. 1 to 17 to file reply within a period of four weeks, failing which, the right to file reply shall stand closed. List this matter on **02.04.2024**.

Sd/-

ANIL RAJ CHELLAN
Member (Technical)

JAGDISH

Sd/-

KULDIP KUMAR KAREER
Member (Judicial)